



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 357/2021
M.A. No. 437/2021**

This the 15th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. AradhanaJohri, Member (A)**

Kunika aged about 23 years,
Advertisement No. 03/19
Post : Assistant Teacher (Primary)
Post Code - 15/19
D/o. Sh. Dinesh Kumar
R/o. House No. 44, Ganga Toli Road,
PoothKhurd, Delhi 110 039.

....Applicant

(By Advocate : Mr. VinayBhardwaj)

Versus

1. Delhi Subordinate Service Selection Board
Through its Secretary,
FC-18, Institutional Area,
Karkardooma, New Delhi.
2. The Govt. of NCT
Through its Chief Secretary,
Delhi Secretariat,
New Delhi.
3. The Hon'ble Lieutenant Governor
NCT of Delhi
Block-6, Raj NiwasMarg,
Civil Lines,
New Delhi.

...Respondents

(By Advocate : Mr. Rajeev Sharma)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

The applicant took part in the selection process for the post of Assistant Teacher (Primary) advertised in the year 2019 under Post Code 15/2019. She was not selected and a representation was made in this behalf. The applicant contends that on verification of the relevant papers, she was confident that she would get 135 marks, whereas, she was awarded only 107.04 marks and the respondents did not select her. In this background, she filed this OA with a prayer to direct the respondents to provide the link and download the real data (response) entered in the system at the time of exam with details of total questions attempted, questions left un-attempted, wrong answers, marks deducted etc., and for consequential reliefs.

2. We heard Shri AnujSaini, learned counsel for applicant and Ms. EshaMazumdar, learned counsel for the respondents at the stage of admission.
3. It is not uncommon that any candidate who appears in a competitive examination would have his or her own expectations. But, what ultimately counts is the marks awarded by the examiner. Except raising some general

issues and complaining that she was not awarded marks as per her expectations, nothing specific is raised. Though, it is mentioned that answers to some of the questions were not proper, here again the applicant is not specific.

4. We do not find any merit in the OA and the same is accordingly dismissed.

Pending M.A shall also stand disposed of. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

lg/mbt/ns/sd